

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS  
RAJYA SABHA  
QUESTION NO 21.04.2010  
ANSWERED ON**

**SEPARATE STATUTORY DEVELOPMENT BOARD FOR NORTH MAHARASHTRA .**

2837

SHRI RANJITSINH VIJAYSINH MOHITE PATIL

Will the Minister of COALHOME AFFAIRS be pleased to state :-

- (a) when and what proposal has been received by Government from Maharashtra to set up separate statutory development board for North Maharashtra;
- (b) the details thereof and status of the proposal; and
- (c) the time-frame by when the said proposal will be sanctioned?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI AJAY MAKEN)

(a) to (c): Government of Maharashtra, on the basis of a Resolution passed unanimously by both Houses of the State Legislature on 13.7.2006, requested Government of India in February 2007 to take necessary steps to amend Article 371 (2) of the Constitution to set up a separate Statutory Development Board for North Maharashtra covering the five districts of Dhule, Nandurbar, Jalgaon, Nashik and Ahmednagar. Planning Commission has not supported a similar proposal for setting up a separate Statutory Development Board for the Konkan region in Maharashtra. No definite timeframe can be specified in this regard.